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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
OA No. 060/01091/2014 Date of decision- 12.01.2016

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

...
Jitendra Kumar S/o Sh. Ram Avtar Sharma, aged 40 years, working as
TTA O/o Senior General Manager Telecom District, Gurgaon, R/o
Quarter No. 19, Type III, BSNL Colony, Sector 10-A, Gurgaon-122001.

...APPLICANT

BY ADVOCATE : Sh. R.K. Sharma

VERSUS

1. Bhatar Sanchar Nigam Limited, Corporate Office, 4th Floor,
Bharat Sanchar Bhawan, Janpath, New Delhi-110001, through
its Chairman-cum-Managing Director.
2. Chief General Manager Telecom, Bharat Sanchar Nigam
Limited, Haryana Telecom Circle, 107, The Mall, Ambala.

...RESPONDENTS

BY ADVOCATE: Sh. D.R. Sharma

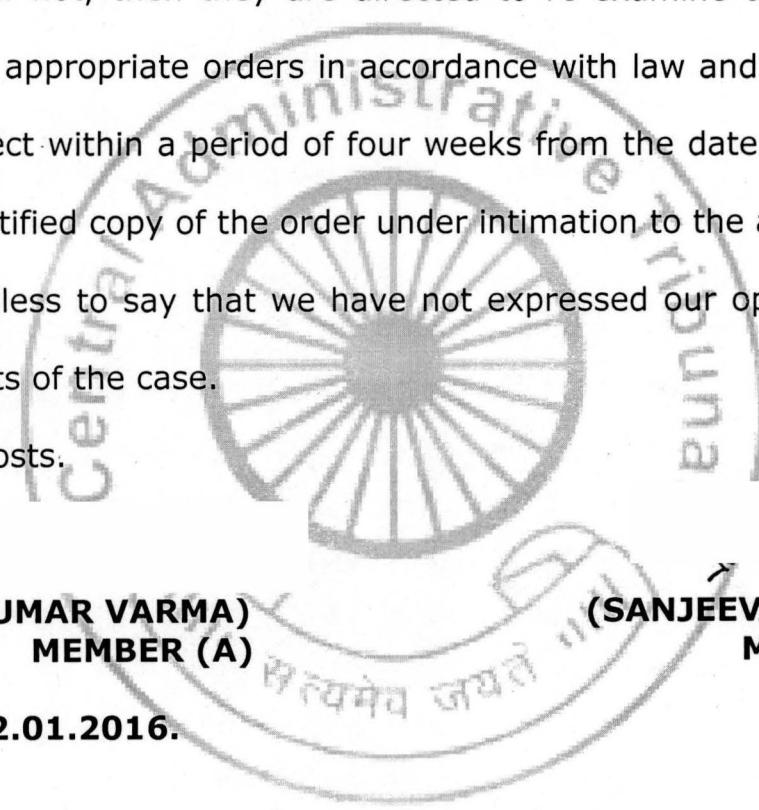
ORDER (ORAL)

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-

1. Heard.
2. Challenge in this O.A is to the order dated 06.05.2014 (Annexure A-1) whereby the representation of the applicant for rechecking of his OMR Answer sheet for JTO Examination held on 01.09.2013 was rejected. Though various grounds have been taken in O.A to challenge the action of the respondents, the learned counsel for the applicant submitted that the respondents have not considered all the points raised in the representation particularly point no. 2 wherein he has shown the discrepancy in

question no. 18 and if same is corrected, the applicant will get one mark and would fall within the zone of consideration.

3. We have perused Annexure A-1 and we are in agreement with the statement made by the learned counsel for the applicant that nowhere in the impugned order it is reflected that the authorities have considered that issue. On this limited issue, we dispose of the present O.A and remit back the matter to the respondents with a direction that if they have already considered all the points raised in the representation, then fresh order be passed and if not, then they are directed to re-examine the issue and pass appropriate orders in accordance with law and rules on the subject within a period of four weeks from the date of receipt of a certified copy of the order under intimation to the applicant.
4. Needless to say that we have not expressed our opinion on the merits of the case.
5. No costs.



(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 12.01.2016.
'jk'